

GOVERNMENT OF INDIA
MINISTRY OF POWER
RAJYA SABHA
UNSTARRED QUESTION NO.320
ANSWERED ON 19.07.2022

IMPORT OF COAL BY COAL INDIA LTD.

320 SHRI JAWHAR SIRCAR:

Will the Minister of **POWER**
be pleased to state:

- (a) the reasons for which Government decided that Coal India Ltd. with no expertise in importing coal should be the monopoly importer of coal imports, rather than those PSUs that have some experience;
- (b) whether Coal India Ltd. has adequate knowledge of the volatile nature of the international market or of commodity pricing and whether it can handle erratic shipping costs and foreign exchange rates; and
- (c) whether it will import only through Indian or mainly Indian companies and why are only Indian companies making offers?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (c): On the basis of the request from many States, instead of importing a small quantity by each State, it was decided to aggregate the requirements and assign one Central Agency to import coal for blending in order to arrive a competitive rate. Accordingly, Government decided to import through Coal India Limited (CIL) and advised to frame appropriate modalities to supply imported coal for blending purpose to the power generators/GENCOS.

CIL invited tenders for Import of Steam Coal on destination basis. The tenders were floated on Open International Competitive Bidding basis and offers were received from Indian bidders as well as bidders having consortium partners of foreign origin.
